

Annexure 4 Joister Infoserve Private limited Date of Commencement of CIRP 21.05.2024 List of Creditors as on 14.09.2026 LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)								
S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Bharti Airtel Limited	31.05.2024	42,294,978.20	42,294,978.20	0	0	-	Please refer Note no. 1
2	Dinesh Engineers Limited	04.06.2024	78,439,181.00	75,568,609.00	0	2870572	-	Please refer Note no. 1
3	Ishan Netsol Private Limited	04.06.2024	865,500.00	852,999.00	0	12,501.00	-	Please refer Note no. 1
4	NTT Global Data Centers and Cloud Infrastructure India Pvt Ltd.	04.06.2024	6,167,643.00	4,982,339.60	0	1185303.4	-	Please refer Note no. 1 & 6
5	Revassure Business Management Services (OPC) Pvt Ltd.	04.06.2024	5,196,185.00	1,776,458.22	0	3419726.78	-	Please refer Note no. 1 & 6
6	Tata Communications Limited	04.06.2024	166,847,005.00	161,209,821.00	0	5637184	-	Please refer Note no. 1 & 6
7	Offbeat Developers Pvt Ltd.	06.06.2024	56,184,060.00	13,802,047.00	0	42,382,013.00	-	Please refer Note no. 4
8	CHT (India) Pvt Ltd.	17.06.2024	219,560.00	219,560.00	0	0	-	Please refer Note no. 1
9	OneOTT Entertainment Limited	03.07.2024	78,897,601.00	21,127,604.00	0	57,769,997.00	-	Please refer Note no. 5
10	Maharashtra Transmission Communication Infrastructure Limited	22.06.2024	2,161,060.00	2,144,455.00	1806000	16,605.00	-	Please refer Note no. 1 & 7
11	NATIONAL SECURITIES DEPOSITORY LTD	24.07.2024	61,668.22	61,668.22	0	0	-	Please refer Note no. 1
12	Ray Electronics	31.07.2024	1,026,962.34	1,026,962.34	0	0	-	Please refer Note no. 1
13	Sapphire Micro System	16.08.2024	1,290,985.00	653,552.00	0	637433	-	Please refer Note no. 1
14	Mehta Infocom Pvt Ltd.	02.10.2024	498,837.00	106,397.00		392,440.00	-	Please refer Note no. 1
15	STT Global Data Centres India Private Limited	14.11.2024	492,420.00	54,130.00	0	438,290.00	-	Please refer Note no. 1 & 8
Total			440643646	325881581	1806000	114762065	0	
1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor. 2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision 3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification. 4. Claim of Offbeat Developers Pvt Ltd. has been partially admitted based on the books of the CD and remaining amount has not been admitted. 5. Claim of One OTT Entertainment Ltd has been partially admitted based on the records of the Corporate Debtor and remaining amount has not been admitted. 6. Amount of TDS is admitted based on the books of CD. It is to be noted that the TDS department has also filed a claim to the undersigned, however, partywise breakup is not available. 7. Maharashtra Transmission Corporation Limited is holding a security deposit of 18,06,000/- which is still in their possession; IA (IA(I.B.C)/1948/MB/2026) against MTCL for refund of security deposit has been filed before Hon'ble NCLT. Next date of hearing is 16.10.2026 8. Claim from STT Global Data Centres India Private Limited was received after RFRP issue date and the RP exercised her discretion to place it before the CoC members in the 6th CoC meeting held on 30th December 2024 for their recommendation, in line with the regulations under IBC. During the meeting, the CoC thoroughly discussed the delayed submission and recommended not to proceed with the delayed claim due to the delay in submission, as provided by the provisions of the IBC, 2016, which emphasize timely submission of claims to ensure an orderly and equitable resolution process. However, since the liquidation application is pending and there is no resolution plan under consideration, these claims have now been included in the updated list of creditors based on the documents already available, without prejudice to further verification or orders of the Adjudicating Authority. Garima Diggiwal Resolution Professional Joister Infoserve Private Limited Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158 AFA CERTIFICATE NO. AA1/13158/02/300627/109401 valid upto 30.06.2027								

